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The proposal of Capital restructuring and the Action Plan, inter alia, envisage expansion of capacities of Penicillin G, setting up of new facilitie* for manufacture of Rifampicin, expansion of capacities of Vitamins BI and B2; setting up of Captive Power facilities and sub-stations at Rishikesh and Hyderabad Plants, besides funding capital renewals)reptacenieint9. working requirements and re-payment of intercorporate loans. The proposal also envisages write-on" of accumulated Government loans interest-The estimated implication is Rs. 530 crores approximately including writeoff of Govt, loans and interest.

TDPL has the requisite infrastructure to produce a 'variety of drags. Shrinkage in the working cauital is one of the major constraints. The prorsosal for capital restryctnring along with Action Plan is under consideration of the Government. Meanwhile, the company has, in compliance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985, referred its case to the Board for Industrial -nd Financial Reconstruction (BIFR)-

Issue of Chakma Refugees

*37. SHRIMATI VEENA VERMA: SHRI RAIUBHAI A. PARMAR:

Will the PRIME MINISTER be plesed to state:

- (a) whether Government's attention has been drawn to the statement mede to the press by the Bangladesh Prune Minister during her recent visit to New Delhi, while replying to a question "what Bangladesh Government would do about the huge influx of Bangladeshi nationals into India", to the effect that sines Bangladesh view was, that there was no such migration, the question of taHngthe migrants back did not arise;
- (b) if so, what is the precise stanri taken by Government about the Bangladesh view, as reiterated by Bangladesh Prime Minister; and
- (c) what is the actual number of Bangladesh migrants and refugees in

India and what has been the influx of migrantslrefugees during each of the last three years?

to Questions

THE MINISTER OF STATE INT THE MINISTRY OF EXTBRNAJL AFFAIRS (SHRI R. L. BHATIA): (a) Yes, Sir.

- (b) The public stand taken by the-Bangldesh Prime Minister, as given in the new_s item, wa^ not reflected in the Joint Communique, tn which the two Prime Ministers expressed their determination to stop illegal movement of people across the border by all possible mean* and to arrange the repatriation of all Chakma refugees to Bangladesh in full safety and security.
- (c) The porous border between fhr two countries makes it difficult to arriv at reliable estimates of the total numbe -of such persons in India. However, abouf 53.000 Chakma refugees are living in. camps in India, while available estimate:, of illegal immigrants from Banglades-" range from 8 to 10 million at preset*.

Internattonri Dialogue on N.P.T.

*38. DR. Z. 4, AHMAD: SHRI N. GIRI PRASAD:

Will the PRIME MINSTER be pleased to

- (a) whether it is v fact that the Prime Minister has called for an International dialogue to review the Nuclear non-Prolife-ration Treaty (NTP) to plug existing loopholes and make it foolproof; and
- (b) if so, the details thereof and the response of the other countries thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATTA): (a) and (b) At a press conference in Tokyo recently, Prime Minister drew attention to the fact that Nuclear Non-Proliferation Treaty is coming up for review at the 1995 NPT Revier-Conference. The Nuclear Non-Prolifera-tion Treaty in its present form is discriminatory, conferring a privileged status on countries possessing nuclear weapons. The Treaty should be revised to remove this

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id other defects. It is too early to ate what position will be taken by ates-parties to the NPT, who will parti-pate in the review exercise.

Recovery of assessed amount from M/s. Hoechst

- *39. SHRI RAJNI RANJAN SAHU: "ill the PRIME MINISTER be pleased refer to the answer to unstarred ques-
- m 1134 given in the Rajya Sabha on "5-1992 and state:
- (a) when was the hearing given to 'T/s. Hoechst and whether this hearing is given after obtaining all the data as Erected by the Bombay High Court;
- (b) what is the outcome of the hearing 'id when was it communicated to the ompany;
- (c) whether it is a fact that the com pany has failed to give the complete data s per the order of the Bombay High ourt;
- (d) if so, the details of action taken 'Hereon;
- (e) what are the details of steps taken recover the amount assessed and whe-Her any amount has been recovered during the last three months; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (f) In pursuance of the Bom-Hay High Court Order, a hearing was proposed to be given to M/s. Hoechst in the last week of March 1992. The company, However, submitted a detailed representa-

on dated 24th March, 1992. The Company has raised legal objections and is dopting the stand that necessary material Has already been given. The representa-tion of the Company has been examined ;nd the data submitted by the company has been found to be insufficient ind incomplete. The Company is being given one final opportunity to submit the data, failing which. Government would determine the tentative liability on the basis of whatever data is available and the company would be given a hearing, as required by the Bombay High

Court Order, and a Speaking Order will be passed only thereafter.

नई ग्रौषधि नीति

*40. श्रीमती सूषमा स्वराज : श्री रणजीत सिंह :

क्या प्रधान मंश्री यह बताने की कृपा करेंगे कि:

- (क) क्यायह सच है कि सरकार गत वर्ष से देश में नई ग्रीषधि नीति की घोषणा करने पर विचार कर रही है;
- (ख) यदि हां, तो ग्रभी तक सरकार द्वारा नई श्रीषधि नीति की घोषणा न कर पाने के क्या कारण हैं ;
- (ग) क्या यह भी सच है कि किसीं निर्धारित नीति के प्रभाव में इस प्रनिश्चित स्थिति का श्रीषधि कंपनियों द्वारा लाम उठाये जाने के कारण देश में, भौषद्वियों कें मृत्यों में तीव वृद्धि हो गयी है, यदि हां, तो मई, 1992 में, अप्रैल, 1991 की तुलना में, श्रौषधियों के मृत्यों में कितने प्रतिशत वृद्धि हुई है; और
- (घ) सरकार द्वारा उक्त नीति की घोषणा कब तक किये जाने की संभावना है ?

रसायन और उर्वरक मंद्रालय में राज्य मंत्री (श्री चिंता मोहन): (क), (ख) ग्रीर (घ) विसंगतियों भीर अनियमितताओं के बारे में अनेक संसद सदस्यों से अभ्यावेदन प्राप्त होने पर सरकार द्वारा 1990-91 में औषध नीति, 1986 की समीक्षा शरू की गई थी । इस बीच बौद्योगिक शीत, एक्जिम नीति और राजकोषीय नीति में भी परिवर्तनों की घोषणा की गई थी। इन परिवर्तनों के प्रभाव को ध्यान में रखते हुए और विसंगतियों/अनियमिततांश्रों को दूर करने के उद्देश्य से श्रौषध नीति, 1986 में ग्रपेक्षित संशोधन विचार की ग्रग्रिम **भवस्था में है श्रोर उनके शीध्र ही** घोषित किए जाने की संभावना है ।